

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 20617 of 2016

(Arising out of Order-in-Original No. MLR-EXCUS-000-COM-MS-023-15-16 dated 15.02.2016 passed by the Commissioner of Central Excise & Service Tax, Mangaluru.)

**Shri Kshetra Dharmasthala Rural
Development Project**

Dharmasthala, Belthangady Taluk,
Dakshina Kannada District,
Karnataka.

.....**Appellant(s)**

Versus

**Commissioner of Central Excise
& Service Tax**

7th Floor, Trade Centre,
Bunts Hostel Road,
Mangalore – 575 003.

.....**Respondent(s)**

APPEARANCE:

None for the Appellant.

Mr. Vikalp Jain, Superintendent (AR) for the Respondent.

CORAM:

HON'BLE MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No. 20544 /2026

Date of Hearing: 21.04.2026

Date of Decision: 21.04.2026

PER : PULLELA NAGESWARA RAO

None for the appellant. Learned Authorized Representative (AR) for the Department submitted that the appellant has availed the Sabka

Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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